

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.250/2001

Thursday this the 21st day of March, 2002

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE SRI T.N.T.NAYAR, ADMINISTRATIVE MEMBER

P.C.George,  
Offset Machine Man, Grade I,  
Government of India Press,  
Koratti.

.. Applicant

(By Advocate Sri Babu Karukapadath)

VS.

1. Union of India, represented by  
Secretary,  
Ministry of Urban Affairs &  
Employment, New Delhi.

2. Director of Printing,  
'B' Wing, Nirman Bhavan,  
New Delhi.

3. The Manager,  
Government of India Press,  
Koratti. .. Respondents

(By Advocate Ms.P.Vani, ACGSC)

The Application having been heard on 21.3.02, the Tribunal on the same day delivered the following:-

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The applicant, an Offset Machineman, Grade-I, Government of India Press, Koratti, has filed this application for the following reliefs:

a) Direct the respondents to send the applicant for Trade Test and to give him financial upgradation in the scale of pay as provided under the Assured Career Progression Scheme for the Central Government Civilian Employees by the Central Government with retrospective effect from the date of issue of the said Government Order providing the same;

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b) Direct the respondents to conduct the Trade Test for the applicant for financial upgradation under ACP Scheme and give him at least the scale of pay of Offset Machine Man (Spl. Grade) along with his juniors who are sent for the said test as per A-2; and

c) The respondents may be later take a stand that they cannot conduct the trade test after some time finding out some reason or other as is usually done by the respondent for denying promotion and benefit to people of their choice.

2. Although the respondents have filed a detailed reply statement, when the matter came up for hearing today, learned counsel for the respondents states that the applicant has since cleared the trade test and that the orders regarding grant of ACP to the applicant with effect from 9.8.99 will be issued within 4 weeks. The counsel on either side agree that the application may be disposed of with a direction to the respondents to issue order regarding grant of ACP to applicant within 4 weeks.

3. In the light of the submission made by the learned counsel on either side, the application is disposed of directing the respondents to issue orders with regard to grant of ACP to applicant with effect from 9.8.99 within four weeks from today. There is no order as to costs.

  
(T.N.T. NAYAR)  
ADMINISTRATIVE MEMBER

  
(A.V. HARIDASAN)  
VICE CHAIRMAN

trs

A P P E N D I X

**Applicant's Annexures:**

1. A-1: True copy of the representation dated 13.3.2001 submitted by the applicant to the 3rd respondent.
2. A-2: True copy of the order No.22011/15/2001/EI/7894 dated 13.3.2001 issued by the 3rd respondent.
3. A-3: True copy of the order of the 3rd respondent dated 19.4.2001.
4. A-4: True copy of the order dated 2.1.2002.
5. A-5: True copy of the Circular dated 23.1.2002.

**Respondents' Annexures:**

1. R-1: True copy of O.M.No.35034/1/97 Estt(D) dated 9.8.1999 issued by the Departmental of Personnel and Training.
2. R-2: True copy of the representation of the applicant dated 13.3.2001.
3. R-3: True copy of O.M.No.17/2/98-AII dated 25.9.98 issued by the Director of Printing, New Delhi.
4. R-4: True copy of Judgement in O.A No.1312/98 dated 27.7.1998 issued by the Hon'ble C.A.T., Principal Bench, New Delhi.
5. R-5: True copy of the nomination paper submitted by the applicant.
6. R-6: True copy of the declaration given by the applicant.
7. R-7: True copy of the nomination paper given by the applicant with regard to this DCRG.
8. R-8: True copy of the request letter of the applicant to amend the Rules.

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22.3.02